

Ramdas Bhikaji Chaudhari

Vs

Sadanand and Others

Criminal Appeal No. 329 of 1978

(Syed M. Fazal Ali, A.P. Sen JJ)

03.10.1979

JUDGMENT

FAZAL ALI, J. –

1. This appeal by special leave is directed against a judgment of the Bombay High Court acquitting the respondents of the charge under Section 16(1)(a)(i) of the Prevention of Food Adulteration Act. The respondents were convicted under Section 16(1)(a)(i) of the Prevention of Food Adulteration Act and sentenced to 6 months' RI and fined Rs. 2000 as modified by the Sessions Judge in appeal. The High Court accepted all the facts proved in the case and found that the confectionary drops sold by the accused to the Food Inspector by way of sample contained coal tar dye. The High Court, however, acquitted the respondents only on the ground that under Rule 22 as it stood before the amendment required that the minimum quantity of 500 gms. of the sample seized should be sent for analysis. This rule was subsequently amended by Rule 22-B. In fact as pointed by this Court in the case of State of Kerala v. Alasserry Mohammed ((1978) 2 SCR 820 : (1976) 2 SCC 386 : 1978 SCC (Cri) 198, the amendment by Rule 22-B was not really an amendment in the strict sense of the term but merely a clarification of what was really intended by the original Rule 22. The High Court, however, on the basis of the decision of this Court in the case of Rajal Das Guru Namal Pamanani v. State of Maharashtra ((1975) 2 SCR 886 : (1975)3 SCC 375 : 1975 SCC (Cri) 1) held that as the quantity of the sample sent to the Public Analyst was below 500 gms., therefore, the respondents were entitled to an acquittal on this ground alone. The High Court accordingly allowed the revision and acquitted the respondents. Thereafter the appellants obtained special leave of this Court and hence this appeal.

2. A few admitted facts may be mentioned here. In the first place the decision of this Court in Rajal Das Guru Namal v. State of Maharashtra ((1975) 2 SCR 886 : (1975) 3 SCC 375 : 1975 SCC (Cri) 1) was reconsidered by a larger bench of 5 Judges who overruled the aforesaid decision in the case of State of Kerala v. Alasserry Mohammed ((1978) 2 SCR 820 : (1978) 2 SCC 386 : 1978 SCC (Cri) 198) and held that Rule 22 was purely directory and must always be construed to have been so. It was further held that it was for the Public Analyst to say whether the quantity of the sample sent to him was sufficient or not for making necessary analysis. In view of the law laid down by the latest decision of this Court referred to above, it is obvious that the acquittal by the High Court was legally erroneous.

3. Learned Counsel appearing for the respondents raised three points before us. In the first place he submitted that as at the time when the respondents were acquitted the previous decision of the Court in Rajal Das Guru Namal Pamanani case ((1975) 2 SCR 886 : (1975) 3 SCC 375 : 1975 SCC (Cri) 1) held the field, it is not a fit case where we should exercise our discretionary powers under Article

136 to set aside the order of acquittal particularly when the case was launched against the respondents as far back as 1971. Secondly it was contended that even though the previous decision of this Court was overruled by this Court in the case of *State of Kerala v. Alasserry Mohammed* ((1978) 2 SCR 820 : (1978) 2 SCC 386 : 1970 SCC (Cri) 198) yet the previous decision was the law laid down by this Court under Article 141 of the Constitution and, therefore, the judgment of the High Court was correct. As regards the first point we think that there is absolutely no substance in it. The later decision of this Court in *State of Kerala v. Alasserry Mohammed* ((1978) 2 SCR 820 : (1978) 2 SCC 386 : 1970 SCC (Cri) 198) has clearly decided the point of law against the view taken by the High Court and as a logical consequence thereof the acquittal of the respondents was wrong on a point of law. This appeal therefore is clearly concluded by the aforesaid decision and the question of our exercising discretion particularly in cases of economic offenders does not arise. The first argument is, therefore, overruled.

4. Secondly it was argued that even if the decision in *State of Kerala v. Alasserry Mohammed* ((1978) 2 SCR 820 : (1978) 2 SCC 386 : 1978 SCC (Cri) 198) holding that Rule 22 was directory and the mere fact that the quantity of sample fell below the quantity required by the Rules did not vitiate the conviction, yet this Court refused to interfere in that case and on a parity of the reasons given in that case we should also not interfere. Reading the decision as a whole we find that while declaring the law this Court refused to interfere on special grounds peculiar to the cases before them. In the first place the case before them was really a test case and the majority of the counsel appearing for the State clearly conceded that they were not at all serious in challenging the acquittal of the respondents but were more concerned with the interpretation to be given to Rule 22. It is true that in some of the cases from Bombay the counsel showed some anxiety for obtaining conviction but having regard to the peculiar facts of that case this Court considered that it was not necessary to interfere. This will be clear from the observations made by this Court which may be extracted thus : (SCC p. 397, para 18)

In the three Kerala cases Mr. S. V. Gupte appearing with Mr. K. R. Nambiar and Mr. Sudhakaran stated before us that the State was interested more in the correct enunciation of the law than in seeing that the respondents in these appeals are convicted. They were not anxious to prosecute these matters to obtain ultimate conviction of the respondents. A large number of the other appeals are by the Municipal Corporation of Delhi for whom the Attorney General appeared assisted by Mr. B. P. Maheshwari. Although a categorical stand was not taken on behalf of the appellants in these appeals as the one taken in the Kerala cases, eventually, the learned Attorney General did not seriously object to the course indicated by us. In the few Bombay appeals *M/s. V. S. Desai and M. N. Shroff* showed their anxiety for obtaining ultimate convictions of the offenders, but we do not find sufficient reason for passing a different kind of order in the Bombay appeals. In similar situations in the case of the *State of Bihar v. Hiralal Kejriwal* ((1960) 1 SCR 726 : AIR 1960 SC 47 : 1960 Cri LJ 150) this Court refused to exercise its discretionary jurisdiction under Articles 136 of the Constitution and did not order the continuance of the criminal proceeding any further. In *Food Inspector, Calicut Corpn. v. Chorukattil Gopalan* (1971 Supp SCR 721 : (1971) 2 SCC 322 : 1971 SCC (Cri) 522), this Court said at page 7360 : (SCC p. 329, para 26)

But in view of the fact that the appellant has argued the appeal only as a test case and does not challenge the acquittal of the respondents, we merely set aside the order and judgment of the High Court. But we may make it clear that apart from holding the respondents technically guilty, we are

not setting aside the order of acquittal passed in their favour.

5. Thus the above observations clearly show that this Court was not interfering in these cases mainly on two grounds : Firstly, that the cases were really test cases which only invited a final decision of this Court on the interpretation of Rule 22, Secondly, that most of the counsel appearing for the prosecution did not challenge the order of acquittal passed by the High Court. That is why this Court took care to rely on an earlier decision of this Court in Food Inspector v. Chorukattil Gopalan (1971 Supp SCR 721 : 1971 SCC (Cri) 522) where this Court while laying down the law on test cases refused to set aside the order on the ground that the acquittal was not challenged by the prosecution. Neither of the two grounds are applicable to the present case. It is not a test case at all. A large number of cases had already been decided in accordance with the decision given by this Court in Alasserry Mohammed case ((1978) 2 SCR 820 : (1978) 2 SCC 386 : 1978 SCC (Cri) 198). Secondly the appellant has vehemently challenged the acquittal of the respondents and urged before us that the acquittal of the respondents should be set aside and the respondents should be convicted. Thus the second point raised by Counsel for the appellant also does not appear to be tenable. Lastly it was argued that under Article 141 since the earlier case decided by this Court in Rajal Das Guru Namal Pamanani ((1975) 2 SCR 886 : (1975) 3 SCC 375 : 1975 SCC (Cri) 1) held the field, it must be held that it was the law laid down by this Court under Article 141 of the Constitution. It is well settled that whenever a previous decision is overruled by a larger bench the previous decision is completely wiped out and Article 141 will have no application to the decision which has already been overruled, and the court would have to decide the cases according to law laid down by the latest decision of this Court and not by the decision which has been expressly overruled. This contention also, therefore, must fail. Thus for the reasons given above we hold that the judgment of the High Court is vitiated by clear error of law and cannot be sustained.

6. The next question that remains for determination is as to what is the sentence which should be imposed on the respondents if their acquittal is reversed. In the instant case we find that the respondents were prosecuted in the year 1971 and ultimately acquitted by the High Court in 1976. After the acquittal remained in force for three years the matter has come up before us. In these circumstances, therefore, the ends of justice do not require that the respondents should be sent back to jail. Mr. Ganpule pointed out that so far as respondent 1 Sadanand was concerned he had a previous conviction to his credit and so he deserves a jail sentence. As the previous conviction was 7 years old and today it will be about 15 years old, we do not think that we should take those facts into consideration while imposing the sentence on the respondent. For these reasons, therefore, we would allow this appeal and set aside the order of the High Court and convict the respondents under Section 16(1)(a)(i) of the Prevention of Food Adulteration Act and sentence the respondents to fine of Rs. 2000 each, in default 6 months' RI.

7. In view of the undertaking given by the Counsel for the respondents that they will be careful in future we do not choose to pass the consequential order under Section 16(1-D).

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